

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014 in CRLA No. 361/1992 passed by the High Court Of Judicature at Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and deletion of petitioner no. 2 viz faizul hasan and exemption from filing O.T. and impleadment and permission to file additional documents and office report)

Date : 24/03/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ROHINTON FALI NARIMANFor Petitioner(s) Mr. Salman Khurshid, Sr. Adv.
Mr. Imtiaz Ahmed, Adv.
Mr. Piyush Sharma, Adv.
Mrs. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
Mr. Antony R. Julian, Adv.
Ms. Azra Rehman, Adv.
For M/s. Equity Lex AssociatesFor Respondent(s) Mr. Abhish Kumar, AOR
Mr. Rajesh Kumar Maurya, Adv.

Mr. Shakeel Ahmed, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Liberty is granted to file additional documents.

(R. NATARAJAN)
Court Master(SNEH LATA SHARMA)
Court Master